

Central Administrative Tribunal, Principal Bench

Original Application No. 1893 of 1997

New Delhi, this the 19th day of May, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)  
Hon'ble Mr. Kuldip Singh, Member (J)

1. Shri Bachneshwar  
S/o Shri Ganeshi  
aged about 38 years  
BRI Moradabad  
Northern Railway.
2. Shri Ram Sahai  
S/o Shri Takha  
aged about 40 years  
BRI Moradabad  
Northern Railway.

- Applicants

(By Advocate - Shri Surinder Singh)

Versus

1. Union of India through  
The General Manager,  
Northern Railway, Headquarters,  
Baroda House,  
New Delhi.
2. Chief Bridge Engineer,  
Northern Railway Headquarters,  
Baroda House,  
New Delhi
3. The Senior Engineer Bridge (Line II)  
Lajpat Nagar,  
New Delhi

- Respondents

(By Advocate - Shri P.S. Mahendru)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Heard both sides.
2. Applicants' counsel Shri Surinder Singh states that the only surviving grievance is in respect of applicants' claim for Rs. 1500/- each which had been deducted from their salary as a result of their pay-scale having been brought down.
3. Respondent's counsel Shri Mahendru states

that applicants have already been given the benefit of re-classification w.e.f. 1.8.1978 and arrears already paid to applicants includes the sum of Rs.1500/-.

(9)

4. In this connection, our attention is invited to respondents' letter dated 2.5.97 (Annexure A-4) in which it has been stated that the amounts already recovered, have been refunded back to the employees.

5. Shri Surinder Singh, counsel for applicants very fairly states that as none of his clients have come back to him with the allegation that they have not received the refund, he cannot state definitely that any of his client has not received the refund, but in the event any of them has not received the same, respondents should be directed to refund the sum to them.

6. We dispose of this OA holding that in the event any of the applicants have genuine grievance that they have not received the sum of Rs.1500/- from the respondents, it is open to them to approach the respondents in this regard.

7. O.A. 1893 of 1997 stands disposed of accordingly. No costs.

  
(Kuldip Singh)  
Member(J)

  
(S.R. Adige)  
Vice Chairman(A)

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